

छात्रवृत्तियाँ

*१६४५. सेंट गॉबिन्यू हास : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अहिन्दी भाषा-भाषी राज्यों में उन विद्यार्थियों को, जो वैकल्पिक विषय के रूप में हिन्दी लेते हैं, कोई छात्रवृत्ति दी जाती है अथवा उनके शुल्क में कोई रियायत की जाती है ; और

(ख) यदि नहीं, तो क्या सरकार इस सम्बन्ध में कोई कार्यवाही करने का विचार करती है ?

शिक्षा मंत्री के सभासचीव (शा० एम० एम० हास) : (क) तथा (ख) . इसका राज्य सरकारों से ताल्लुक है ।

सेंट गॉबिन्यू हास : माननीय मंत्री जी ने कहा कि इस का राज्य सरकारों से ताल्लुक है. लेकिन केंद्रीय सरकार से भी क्या इस तरह की सहायतायें दी जाती हैं और क्या राज्य सरकारों की कोई दरखास्तें इस सम्बन्ध में केंद्रीय सरकार के पास आई हैं कि उन को इस प्रकार की सहायता की आवश्यकता है ?

शा० एम० एम० हास : केंद्रीय सरकार राज्य सरकारों और जो संस्थायें इस के लिये कार्य करती हैं उन को अनुदान देती हैं । राज्य सरकारों को टोटल अनुदान सन् १९५४-५५ में.....

Mr. Speaker: The question is whether any request has come from the State Governments for the grant.

Dr. M. M. Das: I cannot commit myself on this point. So far as I remember we received one request from one State Government only.

सेंट गॉबिन्यू हास : अभी माननीय मंत्री जी ने कहा कि पिछले वर्ष इस सम्बन्ध में कुछ अनुदान भिन्न भिन्न राज्य सरकारों और संस्थाओं को दिये गये हैं, तो मैं जानना चाहता हूँ कि वह किन किन राज्यों और किन किन संस्थाओं को दिये गये ?

शा० एम० एम० हास : जो अनुदान दिये गये हैं वह हिन्दी के प्रचार के लिये हैं Not for

this particular purpose.

सेंट गॉबिन्यू हास : क्या इस कार्य के लिये दीर्घाण भारत हिन्दी प्रचार सभा और वार्धा की राष्ट्र भाषा प्रचार सभा ने सरकार को कोई दरखास्तें दी हैं ?

Dr. M. M. Das: I want notice.

Shri Thanu Pillai: May I know whether provisions have been made for teaching of Hindi in the schools in the south—in the non-Hindi speaking areas?

Dr. M. M. Das: That is also included in the scheme of the State Governments.

SPECIAL POLICE ESTABLISHMENT

*1946. Sardar Hukam Singh: Will the Minister of Home Affairs be pleased to state the number of cases where judicial courts have passed strictures against the Special Police Establishment for their acts of omission and commission in the investigation of cases during 1953 and 1954?

The Deputy Minister of Home Affairs (Shri Datar): Criticism of the investigation of cases by the Special Police Establishment was made in 5 cases in 1953, and in 6 cases in 1954.

Sardar Hukam Singh: Are Government aware that in the case No. C/830 of 1952 decided by the Chief Presidency Magistrate, Calcutta on 9th February 1953—State versus. V. B. Kappoor and Mohan Singh—the Chief Presidency Magistrate passed remarks that 'if this were the fate of persons who brought information to the police department, what would be the fate of real culprits who committed this offence?'

Shri Datar: I cannot vouch for the accuracy of the statement in that particular case. I may point out to this House that Government have taken action wherever it is found that the strictures were justified.

Sardar Hukam Singh: Has Government taken notice of the particular case which I referred to in my origi-

nal question, in which the Chief Presidency Magistrate had said that the manner in which investigations were conducted and the decision to prosecute the accused persons on a charge of making a false complaint of an offence, rendered the entire prosecution frivolous and vexatious?

Shri Datar: Hon. Member's question does not make reference to any particular case.

Mr. Speaker: Perhaps it was an individual case; that portion might have been deleted while admitting the question.

Sardar Hukam Singh: Has it come to the notice of the Government that the two SDOs of MES, Calcutta, started a firm under the name of their sons and committed embezzlements of lakhs of rupees and in consequence of the information supplied by two persons huge properties were recovered from them and inspite of that these informants were prosecuted for bringing in a false complaint?

Shri Datar: I shall make enquiries into these allegations.

Shri Punnoose: The hon. Minister stated that action has been taken in cases where strictures were found to be correct and proper. Are we to understand that the Government is sitting in judgment over the judgments of the Courts?

Shri Datar: There is no question of Government doing so. When a Judge or Court passes certain strictures against an officer, then it is our duty to find out administratively what the facts are and to what extent the strictures are justified because some material may not be before the Court.

SCHOOL EQUIPMENT FROM UNESCO

*1947. **Sardar Iqbal Singh:** Will the Minister of Education be pleased to state:

(a) whether the UNESCO has supplied any radio sets and classroom equipment to the Secondary Schools or any other Associations in India during the year 1953; and

(b) if so, the names of the Societies and institutions which have received such equipment during the said period?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) In 1953 under Unesco Gift Coupon Scheme various secondary schools and other institutions etc. received radio sets, classroom equipment etc. Radio sets were also received from the Norwegian National Commission for UNESCO through UNESCO.

(b) A list of institutions etc. which received assistance as stated above is laid on the Table of the Lok Sabha. [See Appendix IX, annexure No. 21].

Sardar Iqbal Singh: May I know the method of selection of these institutions which received aid from the UNESCO?

Dr. M. M. Das: Some of the institutions were selected by the office of the UNESCO which is located in Delhi and some were selected by the Central Government in consultation with the State Governments.

Sardar Iqbal Singh: May I know whether Government is aware of the fact that all the institutions which received the radio sets belong to Delhi and not of out side Delhi?

Dr. M. M. Das: So far as the Norwegian gifts are concerned, I think they were meant for Delhi alone.

Shrimati Renu Chakravarty: May I know if this gift was ear-marked for Delhi or it was decided by either the UNESCO Committee or the Ministry to that effect?

Dr. M. M. Das: I think so, Sir.

OPIUM

*1948. **Shri S. C. Samanta:** Will the Minister of Finance be pleased to state:

(a) whether there has been any increase in the cultivation and manufacture of opium since 1953; and

(b) the quantity of opium exported during 1954?